

Central Administrative Tribunal
Principal Bench, New Delhi

**CP No. 56/2017
OA No. 2039/2015**

New Delhi this the 16th day of August, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

1. Jagpal Singh, (Aged about 52 years)
Section Officer, CISF,
S/o Sh. Piara Singh,
R/o F-57B, MIG Flats,
Hari Nagar, New Delhi
2. K. Alias, (aged about 52 years)
Section Officer, CISF,
S/o Sh. KO Alias,
R/o C-3, Hastal, Uttam Nagar,
New Delhi

- Petitioners

(By Advocate: Mr. S.N. Kaul)

Versus

Shri Rajiv Mehirishi, Secretary,
Government of India,
Ministry of Home Affairs,
New Delhi

- Respondent

(By Advocate: Mr. S.N. Verma)

O R D E R (Oral)

Justice Permod Kohli:

Vide judgment dated 19.08.2016 passed in OA No. 2039/2015, a direction was issued to the respondents to consider the claim of the applicants and pass a speaking order within three months. Mr. S.N. Verma, learned counsel appearing for the respondent, has placed on record a copy of the order dated 01/02.08.2017, which is a speaking order, whereby the claim of the applicants has been rejected. This complies the direction issued by this Tribunal. This Contempt

Petition is rendered infructuous. Contempt Proceedings dropped. However, this will not prevent the applicants from seeking remedial measure in the event they are aggrieved of the speaking order.

(K.N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

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